

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-523(ND)2018

IN THE MATTER OF:

M/s Mussadi Lal Kishan Lal

Vs

M/s Amira Pure Foods Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 9 IBC Code, 2016

Order delivered on 25.07.2018

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/applicant  
For the Respondent

:Mr. HrishikeshBaruah, Ms. Radhika, Adv.  
:

ORDER

Learned counsel for the petitioner is present and represents that an affidavit along with the dispatch proof in relation to section 8 notice has been filed, correlating with the tracking report which has been filed with the petition and of the said affidavit which has been filed on 23.07.2018 vide diary No. 4895. Let the Bench Officer locate the same in relation to the above said diary No. and update the records.

Post the matter on 20.08.2018.

—Sd—

(V.K.SUBBURAJ)  
MEMBER (TECHNICAL)

Varinder Kumar

—Sd—

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)